ORDERS OF THE TRIBUNAL

A copy of order May be given to both the counsels.

12.5.99

5-0195 91 S-0196 J)

copy of order with appreciation may be seen to all respondences by negl-post/AD.

19-5.99

\$200 (J) \$200 \q.5.99 11.5.99

Seen the petition. Heard the learned counsel for the petitioner. Learned counsel for the petitioner has filed affidavit with copy to other side. We feel that this matter can be disposed of finally at the admission stage by issuing appropriate directions to the departmental authorities. In view of this we have heard Shri S.K.Dash, learned counsel for the petitioner and Shri A.K.Bose, learned Senior Standing Counsel, on whom a copy of the petition has been served. In this C.A. the petitioner has prayed for a direction to respondents to consider his candidature for the post of E.D.D.A./M.C., Sahapapara B.O. The applicant has stated that he has the requisite qualification for the said post and he has also applied for the post and his application has reached the respondents within the last date fixed for receipt of applications. In view of the above submissions, this O.A. is disposed of with a direction to respondents to consider the candidature of the applicant for the post of EDDA/MC, Saharapara B.C. along with other candidates who are within the zone of consideration. The above direction is subject to following three conditions :

- i) Process of selection has not yet been over by this day;
- ii) The applicant has the requisite qualification for and eligibility for the post of EDDA/MC;
- iii) His application complete in all respect has reached the respondents before the last date fixed for receipt of applications.

The O.A. is disposed of in terms of orders

passed above.

VICE-CHAIRMANY)
MEMBER (JUDICIAL)